NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB). No. 245/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company		Shree Shyam Inorganic Pvt. LtdVersus-RHD Enterprise Pvt. Ltd.		
Under Section		9 IBC		
SI. No.		nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	SOUMYAJIT !	MISHRA, ADV	op. creditor	gran.
2 ·	Meghnad D Sovenie Du	lutta .	0 p. Credibr.	S. Ou (12/2/18
3.	Aony S Ritobar	ingh Sankar	Rosolution Professional ORDER	Ang 12/2/12

- Ld. Counsel for the Resolution Professional as well as Ld. Counsel for the operational creditor is present. Nobody is present from the corporate debtor's side.
- Ld. Counsel appearing on behalf of the Resolution Professional (RP) submits that RP has received the order of his appointment dated 11/01/2018 on 31/01/2018 and records have been handed over by the earlier IRP only on 08/02/2018. Therefore, he could not convene meeting of the Committee of Creditors (CoC) and that he is going to convene CoC meeting on or before 15/02/2018. 180 days for Corporate

Insolvency Resolution Process to be expired on 15/02/2018. For filing the Progress Report adjourned to 19/02/2018.

RP is directed to file Progress Report on 19/02/2018.

Sd

(Jinan K.R.) Member (J)